

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4888/2014

(Arising out of impugned final judgment and order dated 21-03-2014 in CRLA No. 2959/1982 passed by the High Court of Judicature at Allahabad)

SHIMLA

Petitioner(s)

VERSUS

MANGEY RAM & ANR.

Respondent(s)

Date : 11-12-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Rana Mukherjee, Sr.Adv.
Mr. Deeptakirti Verma, AOR
Ms. Neha Sharma, Adv.
Ms. Ekta Pradhan, Adv.

For Respondent(s) Mr. Ravi Prakash Mehrotra, AOR

Mr. Sanjay Kumar Tyagi, |Adv.
Mr. Mrinmay Bhattmewara, Adv.
Mr. Rohit Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing expedited.

(USHA RANI BHARDWAJ)
AR CUM PS

(RAJINDER KAUR)
BRANCH OFFICER